

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EMPATHY
INFRA & ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the corporate debtor	Empathy Infra & Engineering Private Limited
2. Date of incorporation of corporate debtor	28 th September 2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate identity number/ limited liability identification number of corporate debtor	U45400HR2012PTC047281
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 305 C Third Floor, IRIS Tech Park, Sohna Road, Sector-48, Gurgaon, Haryana - 122002, India
6. Insolvency commencement date in respect of corporate debtor	19 th December 2019
7. Estimated date of closure of insolvency resolution process	16 th June 2020 [being 180 days from the date of commencement of insolvency resolution process]
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Amit Jain Registration Number: IBBBI/PA-001/IP-P01447/2018-19/12196
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: KPMG Restructuring Services LLP, 8th Floor, Building No. 10, Tower C, DLF Cyber City, Phase II, Gurgaon - 122002, India Email: amitj1@kpmg.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: KPMG Restructuring Services LLP, 8th Floor, Building No. 10, Tower C, DLF Cyber City, Phase II, Gurgaon - 122002, India Email: amitj1@kpmg.com
11. Last date for submission of claims	3rd January 2020 [14 days from the date of receipt of order by Interim Resolution Professional]
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against item number 10

Notice is hereby given that the **National Company Law Tribunal, Chandigarh Bench** has ordered the commencement of a corporate insolvency resolution process against **Empathy Infra and Engineering Private Limited** on **19th December 2019**.

The creditors of **Empathy Infra and Engineering Private Limited**, are hereby called upon to submit their claims with proof on or before 3rd January 2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sd/

(Amit Jain)

Interim Resolution Professional

Date: 23rd December, 2019 In the matter of Empathy Infra and Engineering Private Limited
Place: Gurgaon, Haryana Registration Number: IBBBI/PA-001/IP-P01447/2018-19/12196

Size : 8 (W) X 20 (H)